

[← back](#)**Status: Pending**Case Number: **WP 13509/2023**
(KAHC010320462023)Classification: **LB BMP**Date of Filing: **26/06/2023**
16:22:16Petitioner: **M/S.**
RAMAKRISHNA EDUCATION
TRUSTPet. Advocate: **SARAVANA S**Respondent: **THE MEDICAL**
HEALTH OFFICERResp. Advocate: **NEGLUR**
ARAVINDFiling No.: **WP 13509/2023**Judge: **KRISHNA S.DIXIT**Last Posted For: **HEARING -**
INTERLOCUTORY APPLNLast Date of Action:
29/08/2023Last Action Taken:
ADJOURNED

Next Hearing Date:

Tentatively case may be listed
on (likely to be listed on):
19/02/2024 (Computer
Generated Date)**Daily Orders: WP 13509/2023**

1	KRISHNA S.DIXIT	<u>29/08/2023</u>
	<p>IN W.P.NO.13509/2023: ORDER ON IA NO.3/2023 The impleading application in IA No.3/2023 supported by an affidavit is favored since admittedly the applicants answer the description of 'proper party' if not 'necessary party' in the light of RAZIA BEGUM vs. SAHEBZADI ANWAR BEGUM, AIR 1957 SC 886.</p> <p>In view of the above, subject Application IA No.3/2023 is favoured; Petitioner is directed to amend the Cause Title by arraying the applicants as Respondent Nos.2 to 7 to the Writ Petition.</p> <p>IN W.P.NO.3088/2023:</p> <p>Petitioner in W.P.No.3088/2023 are directed to implead the Petitioner in W.P.No.13509/2023 as Respondent No.6.</p> <p>The submission of learned counsel for the Petitioner in W.P.No.13509/2023 that his client would take all precautions to ensure that the students do not do any galata in the hostel in question, is placed on record.</p> <p>Interim order granted earlier shall continue subject to the condition that the students shall not be permitted to make galata; if the Petitioner fails to ensure peace & tranquility in the hostel, it automatically stands rescinded.</p> <p>Call these matters week after next.</p> <p>The Registry shall send a copy of this order by Speed Post immediately to the Registrar, Rajiv Gandhi University of Health Sciences,4th 'T' Block, Jayanagar, Bengaluru - 560 041, Karnataka, for taking action against the galata making students, if necessary by debarring them from taking up examinations.</p> <p>Last Updated On: 2023-08-30 13:18:23</p>	

2	SURAJ GOVINDARAJ	<u>17/08/2023</u>
	<p>Registry to connect the above matter with W.P.No.3088/2023 and re-list on 29.08.2023. Interim order granted earlier is extended till the next date of hearing.</p> <p>Last Updated On: 2023-08-24 16:57:59</p>	
3	SURAJ GOVINDARAJ	<u>01/08/2023</u>
	<p>1. Accepting the reasons stated in the affidavit in support of I.A.No.1/2023, the production of a certified copy of Annexure-E is dispensed with. 2. Accepting the reasons stated in the affidavit in support of I.A.No.2/2023, the legible copy of Annexure-A is dispensed with. 3. Learned counsel for the petitioner seeks for and is granted a week's time to file objections to I.A.No.3/2023. 4. Learned counsel for the respondent seeks or and is granted a week's time to file objection to the main petition. 5. Objections, if any, to be filed on or before 18.08.2023. 6. Re-list on 26.08.2023. 7. Interim order granted earlier is extended till the next date of hearing.</p> <p>Last Updated On: 2023-08-02 12:03:04</p>	
4	R DEVDAS	<u>07/07/2023</u>
	<p>List this matter next week. Interim order granted earlier stands extended till the next date of hearing.</p> <p>Last Updated On: 2023-07-10 10:26:22</p>	
5	R DEVDAS	<u>30/06/2023</u>
	<p>Office objection is overruled. Learned Counsel Sri Pawan Kumar, who is present in the Court takes notice for the respondent-BBMP. Learned Counsel for the petitioner is directed to serve two sets of copies of the writ petition along with Annexures on the learned Counsel for the respondent-BBMP. Learned Senior Counsel Sri D.R.Ravishankar, appearing for the petitioner-Trust brings to the notice of this Court a decision of a Division Bench of this Court in the case of Taghar Vasudeva Ambrish Vs. Appellate Authority for Advance Ruling in Karnataka and Others in W.P.No.14891/2020 dated 07.02.2022. Learned Senior Counsel submits that the impugned notice has been issued by the respondent-Medical Health Officer to the petitioner-Trust calling upon the Trust to show cause as to why the hostel facility being run by the Trust for its students, in a residential area, should not be closed down. Learned Counsel submits that the very same issue fell for consideration before the Division Bench and it has been held that the expression 'residence' and 'dwelling' have more or less the connotation in common parlance and therefore, no different meaning can be assigned to the expression 'residential dwelling' and it cannot be held that the same does not include hostel which are used for residential purpose by students or working men/women. A copy of the said decision is served on the learned Counsel for the respondent. Learned Counsel for the respondent is required to secure instructions and make his submissions. Re-list this matter on 07.07.2023. In the meanwhile, no precipitative action shall be taken by the respondent consequent to the impugned notice dated 22.06.2023 at Annexure 'E', till the next date of hearing.</p> <p>Last Updated On: 2023-07-01 11:55:43</p>	

